

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA NO.80/91 IN
OA NO.918/89

DATE OF DECISION: 31.5.1991.

SHRI S.C. BHATNAGAR

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI P.S. MAHENDRU, COUNSEL

This Review Application has been filed to seek review of the judgement of the Tribunal dated 19.11.1990 in OA-918/89, praying for restricting the directions issued within the ambit of the directions given in the judgement dated 24th September, 1987 in TA No.319/85.

We find that the judgement in this case was delivered on 19.11.1990 and the Review Application has been filed on 3.4.1991. The record of the Registry shows that a copy of the order was sent for issue on 6.12.1990. Even after providing adequate time for the actual date of receipt of the order, we find that the application has been made well after the period of 30 days allowed for filing Review Petition. Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 stipulates that "no petition for review shall be entertained unless it is filed within 30 days from the date of the order of which the review is so sought." The said provision has since been amended vide Notification dated 27.2.1991 to state that "no petition for review shall be entertained unless it is filed within 30 days from the date of receipt of the copy of the order of which the review was sought."

No averment has been made in the Review Application that the same has been filed within 30 days from the date of the receipt of the copy of the order in which the review has been sought. Accordingly, the Review Application is rejected, as the same has been filed after the expiry of the period of limitation.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)
31.5.91.

Amitav Banerji
(AMITAV BANERJI)
CHAIRMAN
31.5.91.